

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A.B.A. No. 1774 of 2020

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Salim Jawed @ Saleem Jawed.

.....Petitioner

Versus

1. The State of Jharkhand.

2. Gulista Jahan.

.....Opposite Parties

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**Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mrs. Shruti Shrestha, Advocate

For the State : Mr. Anjani Kumar Toppo, A.P.P.

For the O.P. No. 2 : None

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04/25-06-2020

Heard Mrs. Shruti Shrestha, learned counsel for the petitioner and Mr. Anjani Kumar Toppo, learned A.P.P. None appears on behalf of O.P. No. 2 in spite of valid service of notice.

The petitioner apprehends his arrest in connection with Majhgaon P.S. Case No. 24 of 2019.

The marriage of the informant was solemnized with the petitioner. It has been alleged that there was a demand of Rs.4,00,000/- cash, a four wheeler vehicle and a gold necklace and due to non-fulfillment of which she was subjected to torture.

The petitioner is the husband of the informant, who had instituted a suit for dissolution of marriage, which was prior to institution of the FIR. Therefore the criminal prosecution launched against the petitioner appears to be by way of retaliation to the suit for dissolution of marriage preferred by the petitioner. Even otherwise the allegations are general and omnibus in nature.

Regard being had to the above, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, he will be enlarged on bail, on furnishing bail bond of Rs.10,000/- ( Ten thousand only) with two sureties of the like amount each to the satisfaction of learned A.C.J.M, Chaibasa in connection with Majhgaon P.S. Case No. 24 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

*Rakesh/-*